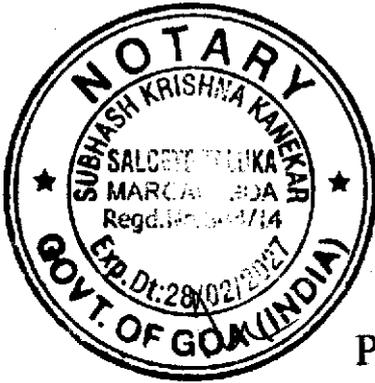


BEFORE THE NATIONAL GREEN TRIBUNAL**SITTING AT PUNE****INTERIM APPLICATION NO 63 OF 2022****IN****APPEAL NO. 20 OF 2022**

Paul Lobo and Ors

)... Appellants

Versus

Goa Coastal Zone Management Authority and Anr

)... Respondents

INDEX

SR NO	PARTICULAR	PAGE NO.
1	Additional Affidavit on behalf of the Appellants	993- 1001
2	Annexure A-1 -A copy of the communication dated 16.12.2022 of the Respondent No.1 to the Respondent No.2	1002
3	Annexure A-2 -A copy of the relevant email communication of the advocate of the Appellant of the Respondent No. 2	1003 - 1025

4	Annexure A-3 - A copy of the Affidavit of Service in the present Appeal	1026 - 1035
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The index is filed on the

day of April at

Goa

Through

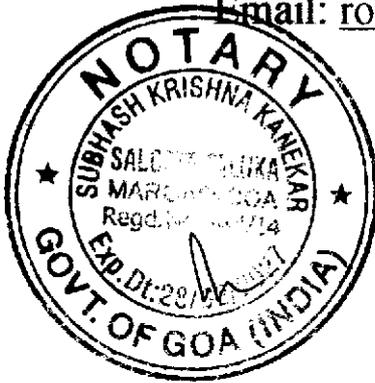
for

RONITA BHATTACHARYA
Advocate for the Applicant
1st Floor, Masjid Manor Building
16, Homi Modi Street, Fort,
Mumbai – 400 023.

Email: ronita.b6@gmail.com



Appellant



BEFORE THE NATIONAL GREEN TRIBUNAL

SITTING AT PUNE

INTERIM APPLICATION NO 64 OF 2022

IN

APPEAL NO. 20 OF 2022

Paul Lobo and Ors).... Appellants

Versus

Goa Coastal Zone Management Authority and Anr

)... Respondents



ADDITIONAL AFFIDAVIT IN REJOINDER ON

BEHALF OF THE APPELLANTS

1. I, Jose Fernandes, residing at House No. 23, Tamborim Cavlossim, Salcete, Goa, Appellant No.3 above named herein, the Applicant No. 3 above named herein, do hereby state on solemn affirmation.

2. I say that I have read the present Appeal No 20 of 2022 and the IAs filed therein and am therefore conversant with its contents. I have also read the various pleadings and affidavits filed by all the parties in the present Appeal and am conversant with the contents of the said Affidavits. Thus, I am competent to depose by way of the present affidavit on behalf of the Applicants in the said matter.



5. The present Affidavit is being filed as per the directions of this Hon'ble Tribunal vide its order dated 19.04.2024, wherein the Appellants were required to put on record the explanation behind the address and contact details of the Respondent No. 2 submitted by the Appellants in the causetitle of the present Appeal.

6. I say that the Appellant has obtained the address of the Respondent No. 2 from the following legal documents

A handwritten signature in black ink, appearing to be 'Ganesh', written over a horizontal line.

issued by Government authorities which are already on
the record of the present Appeal:

Sr No	Document	Page No
1	Impugned Direction issued by the GCZMA dated 03.03.2022	54,57
2	Recommendation/Permission dated 20.10.2015 issued by the GCZMA to the Respondent No. 2	Page 798 (Internal page 27) Affidavit of the Respondent no. 2 dated 23.08.2022
3	Conversion Sanad dated 12.04.2016 issued by the Collector to the Respondent No. 2	Page 783-786 (Internal page 32,35) Affidavit of the Respondent no. 2 dated 23.08.2022
4	Technical clearance order dated 22.07.2016 issued by the Office of the Town Planner to the Respondent No. 2	Page 788-790, 791 (Internal page 37,39,40) Affidavit of the Respondent no. 2 dated 23.08.2022
5	Construction License dated 22.10.2016 issued by the Village Panchayat, Cavellosim	Page 792, (Internal page 41) Affidavit of the Respondent no. 2 dated 23.08.2022



Govt

6	OA 28 of 2021 filed by the Appellants	Page 69- 80 of the Appeal Paper book
	Application made by the Respondent No. 2 to the Respondent No. 1	Page 932-934 Affidavit of the Respondent No. 1 dated 12.01.2023
7	Environmental Clearance issued by the MoEFCC on 28.06.2000	Page 933-934 Affidavit of the Respondent No. 1 dated 12.01.2023



Additionally, as is evident from another communication between the Respondent No. 1 GCZMA and the Respondent No. 2 dated 16.12.2022, which was issued subsequent to the filing of the present Appeal, also used the same address as the one used in the causetitle of the present Appeal. A copy of the communication dated 16.12.2022 of the Respondent No.1 to the Respondent No.2 has been annexed hereto and marked as **Annexure A-1**. I therefore say that I was therefore under the assumption that the address used for the Respondent No.

Govil

2 in the cause title of the present Appeal is the correct address of the Respondent No. 2

8. It is to be noted that when the present Appeal was served on the Respondent No. 2 on the same address and email address (as cited in the cause title of the Appeal) when notice was issued in the present matter, the Respondent No. 2 accepted service on the above mentioned address and email address, which is evident from the Affidavit of Service filed in the present Appeal. A copy of the Affidavit of Service in the present Appeal has been annexed hereto and marked as **Annexure A-3**.



9. I further say that it has never been disputed by the Respondent No. 2 that the said Appeal had been sufficiently served on the said address and email address. I further say that Respondent No 2 has never asked for the email address stated in the Appeal to be changed to any other preferred email address.

A handwritten signature in black ink, appearing to be 'G. K.' or similar, written over a horizontal line.

10. I say that the advocate of the Appellants has continued to effectuate email communication of mentioning, listing of the Appeal, service and communication with the parties to the email address soares88@gmail.com, and on some occasions inadvertently omitted sending emails to the private email addresses of the advocate of the Respondent No. 2.



I say that at least on one occasion, namely at the time of the mentioning of the captioned Appeal before this Hon'ble Tribunal Appeal on 26.02.2024, the advocate of the Respondent No. 2 remained present at the time of the mentioning of the Appeal before this Hon'ble Tribunal at 10.30 am despite the fact that the advocate of the Respondent No. 2 was not served notice of the said mentioning on his personal email address, namely, karpeandassociates@gmail.com. The advocate of the Appellants on that occasion had, on the said

Govt.

occasion, similar to the present hearing on 19.04.2024, inadvertently only served the Respondent No. 2 on the email address of the party and not the email address of the advocate of the Respondent no. 2. A copy of the relevant email communication of the advocate of the Appellant and the Respondent No. 2 has been annexed hereto and marked as **Annexure A -2**.



With regards to the details of the alleged Director of the Respondent No. 2 cited in the order of 19.04.2024, the Appellant has no personal knowledge about the veracity of the said details and the Appellants are not personally aware of the details of the Director of the Respondent No.2. I say that at page 783 (internal page 32) of the Affidavit of the Respondent no. 2 dated 23.08.2022 shows a one Mr Sanjeev Mendes was the representative of the Respondent No.2.

13. I say that the Respondent No. 2 has unfairly and incorrectly sought to create confusion about the issue of the alleged contact information of the Respondent No. 2.

14. Accordingly, I say that the prayers sought by the Appellants in Appeal 20/2022 deserve to be allowed and made absolute.



Solemnly Affirmed at Goa)

Dated this 20th Day of April 2024)

Deponent

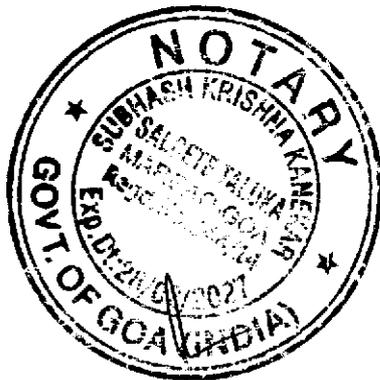
VERIFICATION

I, Jose Fernandes, residing at House No. 23, Tamborim Cavelossim, Salcete, Goa, Appellant No. 3, the abovementioned Deponent do hereby state on solemn oath and

affirmation that the contents of the present affidavit are correct and true to the best of my knowledge information and belief

Verified at Margao Goa this 20th Day of April 2024

Goalk

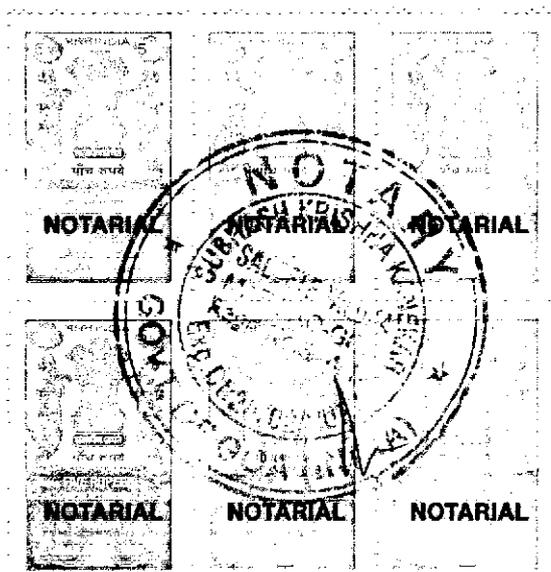


Goalk
Deponent

BEFORE ME

Naresh
20/04/2024

SUBHASH KRISHNA KANEKAR
NOTARY
SALCETE TALUKA
STATE OF GOA (INDIA)
Reg No: 626/2024
Date: 20/04/2024



Solemnly affirmed before me by
Shri/Smt. Jose Fernandes
Who is identified to me by Vendor
Shri/Smt. Andhar 779905654767
Who is personally known to me
this 20th day of April, 2024
Reg. No. 626/2024

Naresh
20/04/2024
SUBHASH KRISHNA KANEKAR
NOTARY
SALCETE TALUKA
STATE OF GOA (INDIA)

1068

INFORMATION ISSUED UNDER RTI ACT, 2005

ANNEXURE A-1

GOA COASTAL ZONE MANAGEMENT AUTHORITY

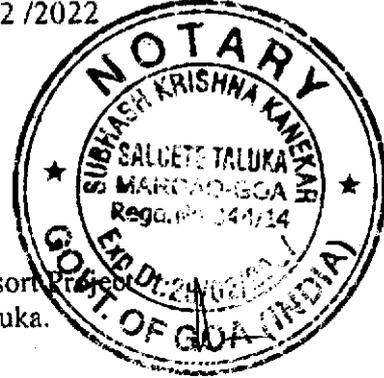
C/o Department of Environment (Govt. of Goa)
4th Floor, Dempo Tower, Patta Plaza,
Panaji Goa-40.001
email: www.czma.goa.gov.in

1002

Ref. No. GCZMA/S/15-16/09/216/22

Date: 16/12/2022

To,
M/s. Nova Resorts Pvt. Ltd.
C/o. Soares and Associates,
G-1, Vikas Building, near Pharmacy College,
18th June Road, Panaji-Goa.



Sub: Minor changes in approved plans for proposed Construction of Hotel/Resort Project at property bearing Survey No. 134/3 of Cavellossim Village Salcete Taluka.

- Ref: 1. This Office letter No. GCZMA/S/15-16/09/1775 dated 20/10/2015.
2. This Office letter No. GCZMA/S/15-16/09/216 dated 29/04/2022
3. Your letter dated 12/12/2022

Sir,

Vide letter No. GCZMA/S/15-16/09/1775 dated 20/10/2015 this Authority had granted permission to M/s. Soares and Associates G-1, Vikas Building, near Pharmacy College, 18th June Road, Panaji-Goa, for Construction of a Hotel/Resort project in Survey No. 134/3 of Cavellossim village Salcete Taluka. Further you have requested for minor changes in approved plan without any increase in area.

It is informed that the Goa Coastal Zone Management Authority (GCZMA) had already approved Hotel/Resort Project. Hence, this Office has no objection for minor changes in approved plan within the permissible limit FAR as approved revised plans earlier by this authority vide dated 29/04/2022.

Certified Copy of The Document
Available in Office Records

All other terms and conditions stipulated in our earlier approval letter No. GCZMA/S/15-16/09/1775 dated 20/10/2015 stands remain the same and should be strictly complied with.

Please find enclosed herewith the plan showing minor changes was duly endorsed by this office.

Encl.: As above

Yours faithfully,

(Dasharath M. Redkar),
Director of Environment & CC/
Member Secretary GCZMA

e/c

1069 ANNEXURE A-2 1003

From: Ronita Bhattacharya ronita.b6@gmail.com

Subject: Service of Appeal No. 20 of 2022

Date: 20 July 2022 at 9:58 AM

To: goacoastalzone@gmail.com, soares88@gmail.com, ce-wrd.goa@nic.in, secy-moef@nic.in, Legal Monitoring Cell lmc.moefcc@gov.in,

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022**

Paul Lobo and Ors)... Appellants

Versus

Goa Coastal Zone Management Authority and Anr)... Respondents

Attached to this email is a copy of following documents/papers and proceedings in relation to the abovecaptioned appeal before the Hon'ble NGT, Western Zone Bench in which you are Respondents:

1. Appeal
2. Interim Application for urgent interim reliefs
3. Application for condonation of delay
4. Order of the Hon'ble NGT dated 15.07.2022
5. Notice issued by the Hon'ble NGT dated 16.07.2022

Please note that a copy of the present email will be utilised to show completion of service upon you. Physical copies will also be served upon you shortly.

The next date of the matter is 25.08.2022, you maybe present if you so desire.

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
1st Floor, Masjid Manor Building,
16 Horni Modi Street,
Fort, Mumbai 400023.
Telephone: 022- 22820192
Mobile: 9920097464



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909700403.pdf



01_IA_001_1653
909700403.pdf



01_IA_001_1653
909700403.pdf



01_IA_001_1653
909700403.pdf

From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Re: Regarding Webex Meeting Invitation Link for Video Conferencing dated 25-08-2022 (10.30 AM) at National Green Tribunal (WZB), Pune

Date: 9 January 2023 at 5:19 PM

To: National Green Tribunal Pune ngt-pune@gov.in, NGT-WESTERN ZONE BENCH PUNE punengtwbz@gmail.com
Cc: office@anturkar.com, dhruv@anturkar.com, karpeandassociates karpeandassociates@gmail.com, soares88@gmail.com, advgupte@gmail.com, goacoastalzone@gmail.com, ce-wrd.goa@nic.in, secy-moef@nic.in, Legal Monitoring Cell lmc.moefcc@gov.in, gopal.officeofshirinkhajuria@gmail.com, Deepak Gupte advgupte@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022

Paul Lobo and Ors)... Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents

I appear on behalf of the Appellants in the abovecaptioned matter was last listed on the causelist dated 18.10.2022, when it was listed at Serial No 11 and automatically adjourned to 23.11.2022. On 23.11.2022, the matter was listed at Sr No. 12 and was automatically adjourned to 11.01.2023. Both causelists have been attached to this email for your reference. I humbly request that the matter be listed on 12.01.2023, or any other convenient date for the Hon'ble Tribunal instead of 11.01.2023.

I will undertake all Respondents of the listing of the matter accordingly.

Regards,

Ronita Bhattacharya Sector

Advocate, High Court at Bombay
1st Floor, Masjid Manor Building,
16 Homi Modi Street,
Fort, Mumbai 400023.
Telephone: 022- 22820192
Mobile: 9920097464



19-10-2022
(3).pdf

23-11-2022
(5).pdf

On 07 Sept 2022, at 4:56 PM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022

Paul Lobo and Ors)... Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents

I am writing on behalf of the appellants in the captioned matter. As it is shown in the causelist that the matter was listed at serial 5 in the causelist for hearing on 18th September 2022.

Regards,

Ronita Bhattacharya Sector

Advocate, High Court at Bombay
1st Floor, Masjid Manor Building,
16 Homi Modi Street,
Fort, Mumbai 400023.
Telephone: 022- 22820192
Mobile: 9920097464

On 07 Sept 2022, at 4:56 PM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote

When it's time, join the Webex meeting here.

Join Meeting

More ways to join:

Join from the meeting link

<https://ngt-pune.webex.com/ngt-pune/j.php?MTID=m09d74674ba70d07fccccc167f41d9ea>

Join by meeting number

Meeting number (access code) 2517 766 2896

Meeting password: WRyTYPD342 (87496873) from video systems!

Tap to join from a mobile device (attendees only)
+65-6703-6949,,25177662890## Singapore Toll

Join by phone
+65-6703-6949 Singapore Toll
Global call-in numbers

Join from a video system or application
Dial [25177662890@ngt-pune.webex.com](tel:25177662890)
You can also dial 210.4.202.4 and enter your meeting number.

Join using Microsoft Lync or Microsoft Skype for Business
Dial [25177662890.ngt-pune@lync.webex.com](tel:25177662890)

Need help? Go to <https://help.webex.com>



From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Re: Service of Appeal No. 20 of 2022
Date: 25 February 2024 at 11:35 AM
To: goacoastalzone@gmail.com, soares88@gmail.com, ce-wrd.goa@nic.in, secy-moef@nic.in, Legal Monitoring Cell lmc.moefcc@gov.in, NGT-WESTERN ZONE BENCH PUNE punengtwb@gmail.com, National Green Tribunal Pune ngt-pune@gov.in
Cc: dhruv@anturkar.com, Deepak Gupte advgupte@gmail.com, soares88@gmail.com, ce-wrd.goa@nic.in, gopal.officeofshirinkhajuria@gmail.com
Bcc: Rainbow Warriors rainbowwarriors2014@gmail.com

To,
The Hon'ble Registrar,
National Green Tribunal, Western Zone Bench
New Administrative Building, D-Wing,
1st floor, Opposite Council Hall, Camp,
Pune, Maharashtra 411001

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022**

AND

IA NO. 64/2022

**Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents**



The captioned Appeal is listed at Sr No. 10 of the causelist of the Hon'ble NGT on Monday 26th February 2024 wherein it is noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing.

Kindly allow the advocate for the Appellant to mention the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Monday 26th February 2024 to request an earlier fixed date of hearing in terms of praecipe attached to this email.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Monday 26th February 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]



PaulLoboMentioning (1).pdf



Appeal 20_2022
(28-07...23).pdf

1073

1007

On 20-Jul-2022, at 9:58 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022

Paul Lobo and Ors) . Appellants
Versus
Goa Coastal Zone Management Authority and Anr) . Respondents

Attached to this email is a copy of following documents/papers and proceedings in relation to the abovecaptioned appeal before the Hon'ble NGT, Western Zone Bench in which you are Respondents:

1. Appeal
2. Interim Application for urgent interim reliefs
3. Application for condonation of delay
4. Order of the Hon'ble NGT dated 15.07.2022
5. Notice issued by the Hon'ble NGT dated 16.07.2022

Please note that a copy of the present email will be utilised to show completion of service upon you. Physical copies will also be served upon you shortly.

The next date of the matter is 25.08.2022, you may be present if you so desire.

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
1st Floor, Masjid Manar Building,
16 Homi Modi Street,
Fort, Mumbai 400023.
Telephone: 022- 22820192
Mobile: 9920097464



01_Complete-Petition_001_1654539487756 (1).pdf

<01_IA_001_1653909700403.pdf><01_IA_001_1653909700403.pdf><01_IA_001_1653909700403.pdf>
<01_IA_001_1653909700403.pdf>

From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Re: Mentioning of Appeal No 20 of 2022 on Friday 5th April 2024
Date: 4 April 2024 at 11:40 AM
To: goacoastalzone@gmail.com, soares88@gmail.com, ce-wrd.goa@nic.in, secy-moef@nic.in, Legal Monitoring Cell
 imc.moefcc@gov.in, NGT-WESTERN ZONE BENCH PUNE punengtwb@gmail.com, National Green Tribunal Pune
 ngt-pune@gov.in
Cc: dhruv@anturkar.com, Deepak Gupte advgupte@gmail.com, gopal.officeofshirinkhajuria@gmail.com
Bcc: Rainbow Warriors rainbowwarriors2014@gmail.com

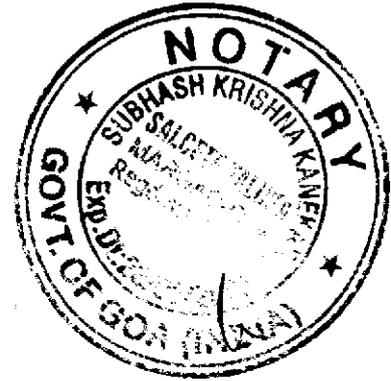
To,
 The Hon'ble Registrar,
 National Green Tribunal, Western Zone Bench
 New Administrative Building, D-Wing,
 1st floor, Opposite Council Hall, Camp,
 Pune, Maharashtra 411001

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)...Respondents



Kindly allow the advocate for the Appellant to mention the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Friday 5th April 2024 to request an earlier fixed date of hearing in terms of the praecipe attached to this email.

The captioned Appeal was last listed at Sr No. 10 of the causelist of the Hon'ble NGT on Monday 26th February 2024 wherein it was noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing. Due to the urgency in the matter the Appellants pray that the IA no of 64 of 2022 for interim relief and the IA No 63 of 2022 for condonation of delay be heard on any convenient early date, or that the Appeal be heard finally on any convenient date.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Friday 5th April 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
 17, 1st Floor, Rohit Chambers,
 Janmabhoomi Marg, Fort,
 Mumbai 400001.
 Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]



PaulLoboMentio
 ning-2.pdf

On 25-Feb-2024 at 11:35 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote

To,
 The Hon'ble Registrar
 National Green Tribunal, Western Zone Bench
 New Administrative Building, D-Wing
 1st floor, Opposite Council Hall, Camp
 Pune, Maharashtra 411001

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022

WITH
IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)...Respondents

The captioned Appeal is listed at Sr No. 10 of the cause list of the Hon'ble NGT on Monday 26th February 2024 wherein it is noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing.

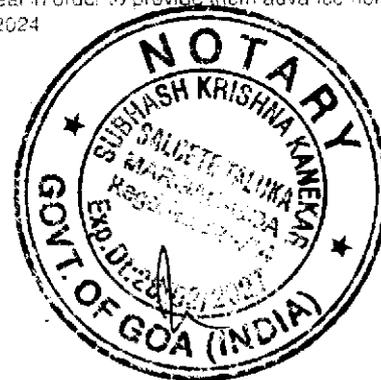
Kindly allow the advocate for the Appellant to mention the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Monday 26th February 2024 to request an earlier fixed date of hearing in terms of praecipe attached to this email.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Monday 26th February 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Jahmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464



[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning (1).pdf>
<Appeal 20_2022 (28-07-2023).pdf>

On 20-02-2022 at 11:58 AM, Ronita Bector (mailto:ronita_b6@gmail.com) wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITING AT PUNE
Appeal No. 20 of 2022

Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)...Respondents

Attached to this email are the following documents, copies of which have been sent to the above-mentioned parties before the Hon'ble NGT, Western Zone Bench at Margao, Goa in accordance with the praecipe.

1. Appeal
2. Interim Application for adjournment of hearing
3. Application for withdrawal of notice
4. Order of the Hon'ble NGT dated 17.02.2024
5. Notice issued by the Hon'ble NGT dated 17.02.2024

Please note that a copy of the present email will be sent to every party who has been copied to the appeal. Physical copies will also be served upon you shortly.

The next date of the cause list for 2024 will be available on the website.

Regards,

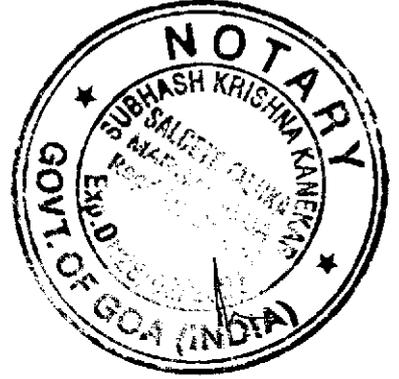
Ronita Bhattacharya Bector

Advocate, High Court at Bombay,
1st Floor, Mahal Minor Building,
15 Horni Mee Road, Bector.

Fax: Mumbai 400022.
Telephone: Goa 2820182
Mobile: 992007483

01_Complete-Petition_001_1654539487756 (1).pdf

NOTARY PUBLIC, SUBHASH KRISHNA KAMENKAR, P.O. SALGOTE, TAL. BASTAR, DIST. BASTAR, GOA.
NOTARY PUBLIC, SUBHASH KRISHNA KAMENKAR, P.O. SALGOTE, TAL. BASTAR, DIST. BASTAR, GOA.



1077

1011

From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Re: Mentioning of Appeal No 20 of 2022 on Friday 5th April 2024
Date: 5 April 2024 at 4:47 PM
To: goacoastalzone@gmail.com, soares88@gmail.com, ce-wrd.goa@nic.in, secy-moef@nic.in, Legal Monitoring Cell lmc.moefcc@gov.in
Cc: dhruv@anturkar.com, Deepak Gupte advgupte@gmail.com, gopal.officeofshirnikhajuria@gmail.com, NGT-WESTERN ZONE BENCH PUNE punengtwbz@gmail.com, National Green Tribunal Pune ngt-pune@gov.in
Bcc: rainbowwarriors2014@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022**

AND

IA NO. 64/2022

**Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)...Respondents**



Please note that the captioned Appeal was mentioned this morning before the Hon'ble NGT. The Hon'ble NGT was inclined to de-reserve the matter from the stage of final hearing and was pleased to list the matter for condonation of delay on 19.04.2024.

Please note that a copy of this email will be used to show advance notice to the Respondents of the next date of hearing of the captioned Appeal being 19.04.2024 for the purpose of condonation of delay. You maybe present if you so desire.

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

On 04-Apr-2024, at 11:46 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

To,
The Hon'ble Registrar,
National Green Tribunal, Western Zone Bench
New Administrative Building, D-Wing,
1st floor, Opposite Council Hall, Camp,
Pune, Maharashtra 411001

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022**

AND

IA NO. 64/2022

**Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)...Respondents**

Kindly allow the advocate for the Appellant to meet on the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Friday 5th April 2024 to request an earlier fixed date of hearing in terms of the praecipe attached to this email.

The captioned Appeal was last listed at Sr No. 10 of the causelist of the Hon'ble NGT on Monday 26th February 2024 wherein it was noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing. Due to the urgency in the matter the Appellants pray that the IA no of 64 of 2022 for interim relief and the IA No 63 of 2022 for condonation of delay be heard on any convenient early date, or that the Appeal be heard finally on any convenient date.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Friday 6th April 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001,
Mobile. 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning-2.pdf>

On 05-Feb-2024 at 1:35 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote

To:
The Hon'ble Registrar
National Green Tribunal, Western Zone Bench
New Administrative Building, E-1 Wing
T-1 Block, Dargapole, Colaba (West), Mumbai
Pincode: Maharashtra 400007

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors)) Appellants
Versus
Gaa Coastal Zone Management Authority and Anr)) Respondents



The captioned Appeal, filed as before the Hon'ble Registrar of the National Green Tribunal, Western Zone Bench, Pune, Maharashtra, on 29th February 2024, has been filed and noted that the captioned Appeal was first mentioned on 10th April 2024 at 10.30 am on Friday 6th April 2024.

Kindly allow the advocates for the Appellants to attend the appeal in the Hon'ble N.G.T. Western Zone Bench at 10.30 am on Friday, 6th April 2024, for the purpose of mentioning the appeal and for the purpose of producing the original documents.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Friday, 6th April 2024.

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001,
Mobile. 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning-2.pdf>

<Appeal No. 20 of 2022 of 2022.pdf>

1079



On 20-Jul-2022, at 9:58 AM, Ronita Bhattacharya <ronita.tb@gmail.com> wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022

Pauli Lobo and Ors J... Appellants
Versus
Goa Coastal Zone Management Authority and Anr J... Respondents

Attached to this email is a copy of following documents/papers and proceedings in relation to the abovecaptioned appeal before the Hon'ble NGT, Western Zone Bench in which you are Respondents.

1. Appeal
2. Interim Application for urgent interim reliefs
3. Application for condonation of delay
4. Order of the Hon'ble NGT dated 15.07.2022
5. Notice issued by the Hon'ble NGT dated 16.07.2022

Please note that a copy of the present email will be utilised to show completion of service upon you. Physical copies will also be served upon you shortly.

The next date of the matter is 25.08.2022. you maybe present if you so desire.

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
1st Floor, Masjid Manor Building,
16 Homi Modi Street,
Fort, Mumbai 400023.
Telephone: 022- 22820192
Mobile: 9920097464

■ **01_Complete-Petition_001_1654539487756 (1).pdf**

<01_IA_001_1653909700403.pdf><01_IA_001_1653909700403.pdf><01_IA_001_1653909700403.pdf>
<01_IA_001_1653909700403.pdf>

From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Re: Intimation of pre-ponement of date of hearing in IA 63 OF 2022 in Appeal 20 of 2022
Date: 18 April 2024 at 9:36 AM
To: National Green Tribunal Pune ngt-pune@gov.in, NGT-WESTERN ZONE BENCH PUNE punengtwbz@gmail.com
Cc: Deepak Gupte advgupte@gmail.com, gopal.officeofshirinkhajuria@gmail.com, goacoastalzone@gmail.com, ce-wrd.goa@nic.in, soares88@gmail.com, dhruv@anturkar.com
Bcc: Rainbow Warriors rainbowwarriors2014@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
 APPEAL NO. 20 OF 2022
 WITH
 IA NO. 63/2022**

AND

IA NO. 64/2022

**Paul Lobo and Ors) Appellants
 Versus
 Goa Coastal Zone Management Authority and Anr)...Respondents**



Dear Sir,

Please note that vide the trailing email dated 5th April at 4.47 pm I had informed all the Respondents that the Hon'ble NGT had been pleased to de-reserve the matter from the stage of final hearing and was pleased to list the matter for condonation of delay on 19.04.2024.

The Registry of the NGT had been cc-ed to the said email, wherein it was also stated that a copy of the said email will be used to show advance notice to the Respondents of the next date of hearing of the captioned Appeal being 19.04.2024 for the purpose of condonation of delay

Therefore kindly take note of the fact that the Respondents have been informed in advance of the listing of the Nova matter

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
 17, 1st Floor, Rohit Chambers,
 Janmabhoomi Marg, Fort,
 Mumbai 400001.
 Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

On 05-Apr-2024, at 4:46 PM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
 APPEAL NO. 20 OF 2022
 WITH
 IA NO. 63/2022**

AND

IA NO. 64/2022

**Paul Lobo and Ors) Appellants
 Versus
 Goa Coastal Zone Management Authority and Anr)...Respondents**

Please note that the captioned Appeal was mentioned this morning before the Hon'ble NGT. The Hon'ble NGT was inclined to de-reserve the matter from the stage of final hearing and was pleased to list the matter for condonation of delay on 19.04.2024.

Please note that a copy of this email will be used to show advance notice to the Respondents of the next date of hearing of the captioned Appeal being 19.04.2024 for the purpose of condonation of delay. You may be present if you so desire.

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

On 24-Feb-2024, at 11:33 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

To,
The Hon'ble Registrar,
National Green Tribunal, Western Zone Bench,
New Administrative Building, D-Wing,
1st floor, Opposite Council Hall - Camp,
Pune, Maharashtra 411001



BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors] ... Appellants
Versus
Goa Coastal Zone Management Authority and Anr] ... Respondents

Kindly refer the e-mails for the case 10/2024 dated 28/02/2024 and the Harple 1437, Western Zone Bench, dated 10/02/2024. It may be noted that the said e-mails and Harple are being referred to the e-mail attached to this e-mail.

The captioned Appeal was filed by the Appellants on 14/02/2024 before the Hon'ble National Green Tribunal, Western Zone Bench, Pune on 14/02/2024, wherein the Respondents were impleaded as respondents. The said Appeal is being referred to the Hon'ble National Green Tribunal, Western Zone Bench, Pune for its disposal. The said Appeal is being referred to the Hon'ble National Green Tribunal, Western Zone Bench, Pune for its disposal.

All of the Respondents are hereby notified to appear before the Hon'ble National Green Tribunal, Western Zone Bench, Pune on 28/02/2024 at 10:30 AM for the disposal of the said Appeal.

Regards,
Ronita Bhattacharya, Director

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<Paul.cbol@india.gov>

On 25-Feb-2024, at 11:35 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

To,
The Hon'ble Registrar,
National Green Tribunal, Western Zone Bench,
New Administrative Building, D-Wing,
1st floor, Opposite Council Hall - Camp,
Pune, Maharashtra 411001

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH

IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors) ... Appellants
Versus
Goa Coastal Zone Management Authority and Anr) ... Respondents

The captioned Appeal is listed at Sr No. 10 of the causelist of the Hon'ble NGT on Monday 26th February 2024 wherein it is noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing.

Kindly allow the advocate for the Appellant to mention the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Monday 26th February 2024 to request an earlier fixed date of hearing in terms of praecipe attached to this email.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Monday 26th February 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464



[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning (1).pdf>
<Appeal 20_2022 (28-07-2023).pdf>

On 20-Jul-2022, at 9:58 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022

Paul Lobo and Ors)... Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents

Attached to this email is a copy of following documents/papers and proceedings in relation to the abovecaptioned appeal before the Hon'ble NGT, Western Zone Bench in which you are Respondents:

1. Appeal
2. Interim Application for urgent interim reliefs
3. Application for condonation of delay
4. Order of the Hon'ble NGT dated 15.07.2022
5. Notice issued by the Hon'ble NGT dated 16.07.2022

Please note that a copy of the present email will be utilised to show completion of service upon you. Physical copies will also be served upon you shortly.

The next date of the matter is 25.08.2022, you may be present if you so desire.

Regards,

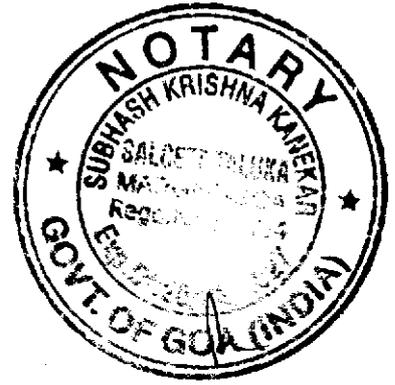
Ronita Bhattacharya Bector

Advocate, High Court at Bombay
1st Floor, Masjid Manoj Building,
10, Laxmi Marg, Fort

10 Horn Hill Street,
Fort, Mumbai 400023.
Telephone: 022- 22820192
Mobile: 9920097464

01_Complete-Petition_001_1654539487756 (1).pdf

<01_JA_001_1653909700403.pdf><01_IA_001_1653909700403.pdf><01_JA_001_1653909700403.pdf>
<01_IA_001_1653909700403.pdf>



From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Re: Intimation of pre-ponement of date of hearing in IA 63 OF 2022 in Appeal 20 of 2022
Date: 18 April 2024 at 9:37 AM
To: National Green Tribunal Pune ngt-pune@gov.in, NGT-WESTERN ZONE BENCH PUNE punengtwbz@gmail.com
Cc: Deepak Gupte advgupte@gmail.com, gopal.officeofshirinkhajuria@gmail.com, goacoastalzone@gmail.com, ce-wrd.goa@nic.in, soares88@gmail.com, dhruv@anturkar.com
Bcc: Rainbow Warriors rainbowwarriors2014@gmail.com

Dear Sir,

Please note that vide the trailing email dated 5th April at 4.47 pm I had informed all the Respondents that the Hon'ble NGT had been pleased to de-reserve the matter from the stage of final hearing and was pleased to list the matter for condonation of delay on 19.04.2024.

The Registry of the NGT had been cc-ed to the said email, wherein it was also stated that a copy of the said email will be used to show advance notice to the Respondents of the next date of hearing of the captioned Appeal being 19.04.2024 for the purpose of condonation of delay

Therefore kindly take note of the fact that the Respondents have been informed in advance, on the date on which the Hon'ble NGT was pleased to allow the pre-ponement itself, of the listing of the captioned Appeal for the purpose of condonation of delay.

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
 17, 1st Floor, Rohit Chambers,
 Janmabhoomi Marg, Fort,
 Mumbai 400001.
 Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

On 18-Apr-2024, at 9:36 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
 APPEAL NO. 20 OF 2022
 WITH
 IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors) Appellants
 Versus
 Goa Coastal Zone Management Authority and Anr)...Respondents

Dear Sir,

Please note that vide the trailing email dated 5th April at 4.47 pm I had informed all the Respondents that the Hon'ble NGT had been pleased to de-reserve the matter from the stage of final hearing and was pleased to list the matter for condonation of delay on 19.04.2024.

The Registry of the NGT had been cc-ed to the said email, wherein it was also stated that a copy of the said email will be used to show advance notice to the Respondents of the next date of hearing of the captioned Appeal being 19.04.2024 for the purpose of condonation of delay

Therefore kindly take note of the fact that the Respondents have been informed in advance of the listing of the Nova matter

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
 17, 1st Floor, Rohit Chambers,
 Janmabhoomi Marg, Fort,
 Mumbai 400001.
 Mobile: 9920097464



[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

On 04-Apr-2024, at 11:40 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
 APPEAL NO. 20 OF 2022
 WITH
 IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors) ... Appellants

Versus

Goa Coastal Zone Management Authority and Anr)... Respondents



Please note that the Advocate for the Respondents, Mr. Pravin Kumar, has filed an application before the NGT, West Zone Bench at Pune to de-reserve the matter under the jurisdiction of the court in Goa. The Respondents are requested to file the application for the return of the jurisdiction to the court in Goa by 05th April 2024.

Please note that the Advocate for the Appellants, Mr. Pravin Kumar, has filed an application before the court in Goa to request an earlier fixed date of hearing in terms of the praece attached to this email. The Appellants pray that the IA no. of 64 of 2022 for interim relief and the IA No. 63 of 2022 for expedited date of hearing be heard on any convenient early date so that the Appeal be heard finally on any convenient date.

Regards,

Ronita Bhattacharya Barter

Advocate, High Court of Bombay
 17, 1st Floor, Bar Chamber,
 Colambhour, Marg, Fort
 Mumbai - 400001
 Mobile: 9820007494

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

On 04-Apr-2024, at 11:40 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

To,
 The Hon'ble Registrar,
 National Green Tribunal, Western Zone Bench
 New Administrative Building, D-Wing,
 1st floor, Opposite Council Hall, Camp,
 Pune, Maharashtra 411001

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
 APPEAL NO. 20 OF 2022
 WITH
 IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors) ... Appellants

Versus

Goa Coastal Zone Management Authority and Anr)... Respondents

Kindly allow the advocate for the Appellant to mention the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Friday 5th April 2024 to request an earlier fixed date of hearing in terms of the praece attached to this email.

The captioned Appeal was last listed at Sr No. 10 of the calendar of the Hon'ble NGT on Monday 26th February 2024 wherein it was noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing. Due to the urgency in the matter the Appellants pray that the IA no. of 64 of 2022 for interim relief and the IA No. 63 of 2022 for expedited date of hearing be heard on any convenient early date so that the Appeal be heard finally on any convenient date.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Friday 5th April 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning-2.pdf>

On 25-Feb-2024, at 11:35 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

To,
The Hon'ble Registrar,
National Green Tribunal, Western Zone Bench
New Administrative Building, D-Wing,
1st floor, Opposite Council Hall, Camp,
Pune, Maharashtra 411001

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022**

AND

IA NO. 64/2022

**Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents**

The captioned Appeal is listed at Sr No. 10 of the causelist of the Hon'ble NGT on Monday 26th February 2024 wherein it is noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing.

Kindly allow the advocate for the Appellant to mention the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Monday 26th February 2024 to request an earlier fixed date of hearing in terms of praecipe attached to this email.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Monday 26th February 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning (1).pdf>
<Appeal 20 2022 (28-02-2024).pdf>



On 20-Jul-2022, at 9:56 AM, Ronita Bhattacharya <ronita.bb@gmail.com> wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022

Paul Lobo and Ors).... Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents

Attached to this email is a copy of following documents/papers and proceedings in relation to the abovecaptioned appeal before the Hon'ble NGT, Western Zone Bench in which you are Respondents:

1. Appeal
2. Interim Application for urgent interim reliefs
3. Application for condonation of delay
4. Order of the Hon'ble NGT dated 15.07.2022
5. Notice issued by the Hon'ble NGT dated 16.07.2022

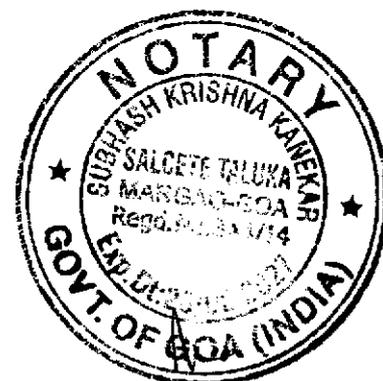
Please note that a copy of the present email will be utilised to show completion of service upon you. Physical copies will also be served upon you shortly.

The next date of the matter is 25.08.2022, you maybe present if you so desire.

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
1st Floor, Masjid Manor Building,
16 Homi Modi Street,
Fort, Mumbai 400023.
Telephone: 022- 22920192
Mobile: 9920097464



 **01_Complete-Petition_001_1654539487756 (1).pdf**

<01_IA_001_1653909700403.pdf><01_IA_001_1653909700403.pdf><01_IA_001_1653909700403.pdf>
<01_IA_001_1653909700403.pdf>

1088

1022

From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Re: Intimation of pre-ponement of date of hearing in IA 63 OF 2022 in Appeal 20 of 2022
Date: 18 April 2024 at 9:37 AM
To: National Green Tribunal Pune ngt-pune@gov.in, NGT-WESTERN ZONE BENCH PUNE punengtzb@gmail.com
Cc: Deepak Gupte advgupte@gmail.com, gopal.officeofshirinkhajuria@gmail.com, goacoastalzone@gmail.com, ce-wrd.goa@nic.in, soares88@gmail.com, dhruv@anturkar.com
Bcc: Rainbow Warriors rainbowwarriors2014@gmail.com

Dear Sir,

Please note that vide the trailing email dated 5th April at 4.47 pm I had informed all the Respondents that the Hon'ble NGT had been pleased to de-reserve the matter from the stage of final hearing and was pleased to list the matter for condonation of delay on 19.04.2024.

The Registry of the NGT had been cc-ed to the said email, wherein it was also stated that a copy of the said email will be used to show advance notice to the Respondents of the next date of hearing of the captioned Appeal being 19.04.2024 for the purpose of condonation of delay

Therefore kindly take note of the fact that the Respondents have been informed in advance, on the date on which the Hon'ble NGT was pleased to allow the pre-ponement itself, of the listing of the captioned Appeal for the purpose of condonation of delay.

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

On 18-Apr-2024, at 9:36 AM, Ronita Bhattacharya <ronita.b6@gmail.com> wrote:

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022

AND

IA NO. 64/2022

Paul Lobo and Ors) Appellants
Versus
Goa Coastal Zone Management Authority and Anr)...Respondents

Dear Sir,

Please note that vide the trailing email dated 5th April at 4.47 pm I had informed all the Respondents that the Hon'ble NGT had been pleased to de-reserve the matter from the stage of final hearing and was pleased to list the matter for condonation of delay on 19.04.2024.

The Registry of the NGT had been cc-ed to the said email, wherein it was also stated that a copy of the said email will be used to show advance notice to the Respondents of the next date of hearing of the captioned Appeal being 19.04.2024 for the purpose of condonation of delay

Therefore kindly take note of the fact that the Respondents have been informed in advance of the listing of the Nova matter

Regards,

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464



All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Friday 5th April 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning-2.pdf>

On 25-Feb-2024, at 11:35 AM, Ronita Bhattacharya <ron.la.bs@gmail.com> wrote:

To,
The Hon'ble Registrar,
National Green Tribunal, Western Zone Bench
New Administrative Building, D-Wing,
1st floor, Opposite Council Hall, Camp,
Pune, Maharashtra 411001

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022
WITH
IA NO. 63/2022**

AND

IA NO. 64/2022

**Paul Lobo and Ors) ... Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents**



The captioned Appeal is listed at Sr No. 10 of the causelist of the Hon'ble NGT on Monday 26th February 2024 wherein it is noted that the captioned Appeal will be adjourned and listed on 31st May 2024 for further hearing.

Kindly allow the advocate for the Appellant to mention the captioned Appeal before the Hon'ble NGT, Western Zone Bench at 10.30 am on Monday 26th February 2024 to request an earlier fixed date of hearing in terms of praecipe attached to this email.

All of the Respondents in the present matter have been copied to the present Appeal in order to provide them advance notice of the mentioning of the captioned Appeal at 10.30 am on Monday 26th February 2024

Regards

Ronita Bhattacharya Bector

Advocate, High Court at Bombay
17, 1st Floor, Rohit Chambers,
Janmabhoomi Marg, Fort,
Mumbai 400001.
Mobile: 9920097464

[Due to network issues in the Fort area of Mumbai, please call me on WhatsApp in any urgent situation]

<PaulLoboMentioning (1).pdf>
<Appeal 20_2022 (28-07-2023).pdf>

**BEFORE THE NATIONAL GREEN
TRIBUNAL SITTING AT PUNE**

APPEAL NO. 20 OF 2022

(Under Section 18(1) read with Section 14, 15, 16 and
20 of the National Green Tribunal Act, 2010)

Paul Lobo and Ors

)... Appellants

Versus

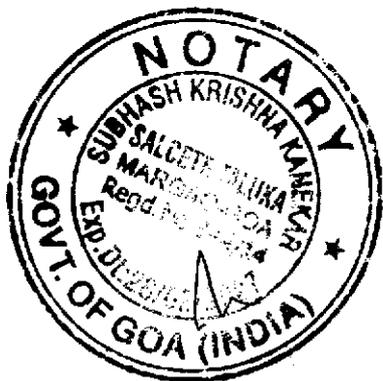
Goa Coastal Zone Management Authority and Anr)

Respondents



INDEX

SR NO	PARTICULAR	PAGE NO
1	Affidavit on Service on behalf of the Appellants	4-4
2	ANNEXURE A - 1 - A copy of the email dated 20.07.2022	5
3	ANNEXURE A-2 - A copy of the acknowledgment of service duly signed by the Respondent No. 1, 2 and 3 dated 27.07.2022	6



MA



4	ANNEXURE A-3 - A COPY RPAD receipts dated 28.07.2022 along with the confirmation of delivery on 01.08.2022 as obtained from the website of the indian postal service	
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The index is filed on the 9th day of August 2022 at

Goa

Through



ADVOCATES FOR THE APPLICANTS

1st Floor, Masjid Manor Building

16 Homi Modi Street

Fort, Mumbai -400023

Email: ronita.b6@gmail.com

Mobile No. 9920097464

Advocate Code No. I20386



A handwritten signature in black ink, likely belonging to the advocate mentioned in the text.

**BEFORE THE NATIONAL GREEN
TRIBUNAL SITTING AT PUNE
APPEAL NO. 20 OF 2022**

(Under Section 18(1) read with Section 14, 15, 16 and
20 of the National Green Tribunal Act, 2010)

Paul Lobo and Ors).... Appellants

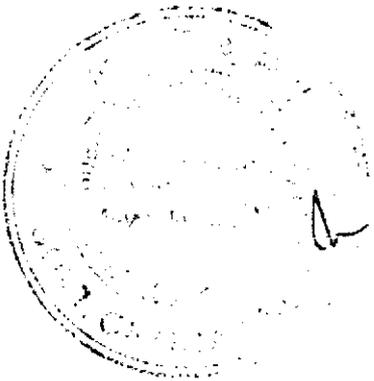
Versus

**Goa Coastal Zone Management Authority and Anr)
...Respondents**



AFFIDAVIT OF SERVICE

1. I, Paul Lobo, s/o Candid J Lobo, R/o House No. 14, Tamborim Cavelossim, Salcete, Goa, Appellant No.1 above named herein, do hereby state on solemn affirmation.



Paul Lobo



2. Vide an email dated 20.07.2022, the advocate of the Appellants had served a scanned copy of the present Appeal No. 20/2022 along with the Interim Applications filed therein and the notice issued by this Hon'ble Tribunal dated 16.07.2022 to the official email addresses of Respondent No. 1,2,3 and 4. A copy of the email dated 20.07.2022 has been annexed hereto and marked as **Annexure A-1**.



3. On 27.07.2022, I served a physical copy of the present Appeal No. 20/2022 along with the Interim Applications filed therein and the notice issued by this Hon'ble Tribunal dated 16.07.2022 as well as the order of this Hon'ble Tribunal dated 15.07.2022 physically in *dasti* upon the Respondent No. 1, 2 and 3. Annexed hereto and marked as **Annexure "A -2"** is a copy of the acknowledgment of service duly



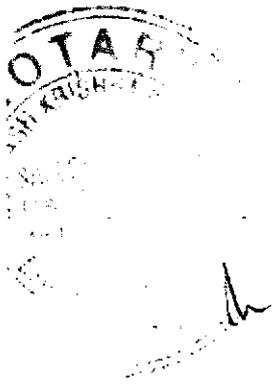
[Handwritten signature]

signed by the Respondent No. 1, 2 and 3 on
27.07.2022.

1030

4. On 28.07.2022, I served physical copy of the present Appeal No. 20/2022 along with the Interim Applications filed therein and the notice issued by this Hon'ble Tribunal dated 16.07.2022 as well as the order of this Hon'ble Tribunal dated 15.07.2022 by RPAD upon the Respondent No. 4. Annexed hereto and marked as Annexure "A -3 colly" are copies of the RPAD receipts dated 28.07.2022 along with the confirmation of delivery as obtained from the website of the indian postal service <https://www.indiapost.gov.in/>.

5. I say that all Respondents have been served the present Appeal No. 20/2022 along with the Interim Applications filed therein and the notice issued by this Hon'ble Tribunal dated

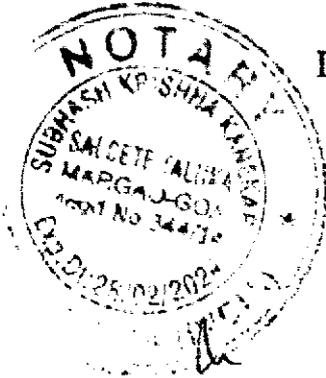


16.07.2022 as well as the order of this Hon'ble
Tribunal dated 15.07.2022 by RPAD

1031

Solemnly Affirmed at Goa)

Dated this 9th Day of August 2022)

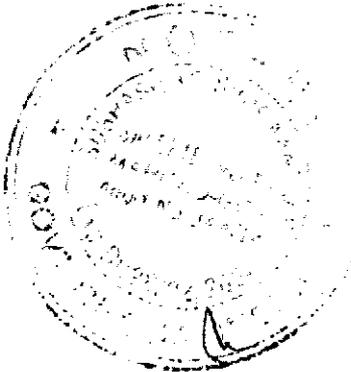


Deponent

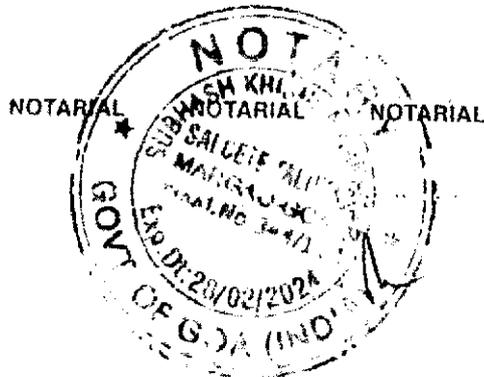
RONITA BHATTACHARYA

Advocate for the Applicant

BEFORE ME



Solemnly affirmed before me by
Shri/Smt. Paul Lobo
Who is identified to me by Wife
Shri/Smt.: EPIL SL10425728
Who is personally known to me
this 9th day of August 2022
Reg. No. 1166/2022



NOTARIAL NOTARIAL NOTARIAL

SUBHASH KRISHNA KANEKAR
NOTARY
SALCETE TALUKA
STATE OF GOA (INDIA)

ANNEXURE A-1
1098

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From: Ronita Bhattacharya ronita.b6@gmail.com
Subject: Service of Appeal No. 20 of 2022
Date: 20 July 2022 at 9:58 AM
To: goacoastalzone@gmail.com, soares88@gmail.com, ce-wrd.goa@nic.in, secy-moef@nic.in, Legal Monitoring Cell Inc.moefcc@gov.in, Rainbow Warriors rainbowwarriors2014@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
Appeal No. 20 of 2022**

Paul Lobo and Ors)... Appellants
Versus
Goa Coastal Zone Management Authority and Anr)... Respondents

Attached to this email is a copy of following documents/papers and proceedings in relation to the abovecaptioned appeal before the Hon'ble NGT, Western Zone Bench in which you are Respondents:

1. Appeal
2. Interim Application for urgent interim reliefs
3. Application for condonation of delay
4. Order of the Hon'ble NGT dated 15.07.2022
5. Notice issued by the Hon'ble NGT dated 16.07.2022

Please note that a copy of the present email will be utilised to show completion of service upon you. Physical copies will also be served upon you shortly.

The next date of the matter is 25.08.2022, you maybe present if you so desire.

Regards,

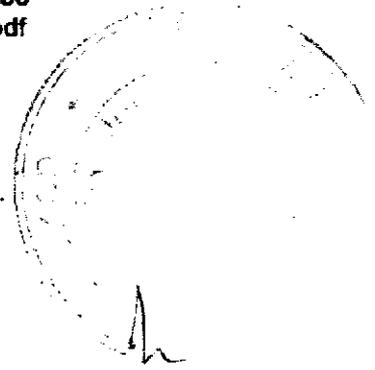
Ronita Bhattacharya Bector

Advocate, High Court at Bombay
1st Floor, Masjid Manor Building,
16 Homi Modi Street,
Fort, Mumbai 400023.
Telephone: 022- 22820192
Mobile: 9920097464



01_Complete-Petition_001_1654539487756 (1).pdf

			
01_JA_001_1653 909700403.pdf	01_JA_001_1653 909700403.pdf	01_JA_001_1653 909700403.pdf	01_JA_001_1653 909700403.pdf



BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Appeal No. 20/2022 (WZ)
I.A. No. 63/2022 (WZ) & I.A. No. 64/2022 (WZ)

Paul Lobo & Ors.
Vs.

Goa Coastal Zone Management Authority & Ors.

To

1. Goa Coastal Zone Management Authority
Through Its member Secretary,
4th Floor, Dempo Towers, Patta Plaza, Panaji, Goa 403001
Ph. No.: 0832-2951089; Email: goacoastalzone@gmail.com

Ojn:

Coastal

Respondent No. 1
Goa Coastal Zone Management Authority
Ministry of Environment & Climate Change

2. M/s. Nova Resorts Pvt. Ltd. Through Its Director
C/o Soares And Associates, G-1, Vikas Buildings,
18th June Road, Panaji- 403001
Ph: 0832-2228040; Email: soares88@gmail.com

Respondent No. 2

3. Goa Water Resources Department
Through Its Chief Engineer, Sinchan Bhavan,
Near Police Station, Porvorim, Goa 403521
Phone No: 0832-2413043; Email: ce-wrd.goa@nic.in

Respondent no. 3

4. Ministry Of Environment, Forests
And Climate Change through The Joint Secretary,
2nd Floor, Agni Block, Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi- 110003
Contact Number- 91-11-20819220; Email: secy-moef@nic.in

Respondent No. 4

NOTICE

1. The above titled Appeal is posted for hearing on 25.08.2022 at 10.30 AM through Video Conferencing before The National Green Tribunal, Western Zone Bench, Pune.
2. Please note that you shall make yourself available, or represent through authorized legal representative, on the date and place indicated herein above, in default, the said Appeal will be heard and determined in your absence.
3. Given under my hand and the seal of this Tribunal, this the 16.07.2022.

Encl: Compilation I & II along with the order

(For Orders, Cause Lists & other information, please visit our website www.nationalgreentribunal.gov.in)

Registrar, NGT

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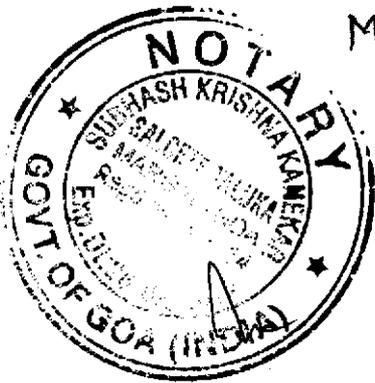
RPAD

<Dial 18002666060> <Wear Masks. Stay Safe>

ENS75498628IN TWR:6977575498628
SPP 144060 H.O <403601>
Counter No:1,28/07/2022,12:51
To:THE JOINT SEC.MINISTRY OF ENV
PIN:110003, Lodi Road HD
From:PHIL LOBO,H NO 14 TAMBORIM
Wt:2010gms
Amt:283.20(Cash)Tax:43.20
<Track on www.indiapost.gov.in>

→ Rec. 4

Minister of Environment, Forests and Climate Change



1101



Sign In Register



Department of Posts
Ministry of Communications
Government of India

Navigation icons: Home, Search, etc.



You are here Home >> Track Consignment



- Track Consignment
- Locate Post Office
- Find Pincode
- Calculate Postage

Track Consignment

* Indicates a required field.

Consignment Number

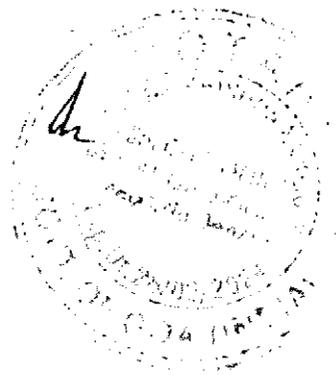


Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Margao H.O	28/07/2022 12:53:02	110003	283.20	Speed Post Parcel Domestic	Lod. Road HO	01/08/2022 17:36:49

Event Details For : EM575498628IN

Current Status : Item Delivery Confirmed

Date	Time	Office	Event
01/08/2022	17:36:49	LAJPAT NAGAR NDC	Item Delivery Confirmed
01/08/2022	09:12:53	LAJPAT NAGAR NDC	Out for Delivery
30/07/2022	11:44:11	New Delhi NSH	Item Received
29/07/2022	21:24:33	Delhi AP TMO	Item Dispatched
29/07/2022	20:30:39	Delhi AP TMO	Item Received
29/07/2022	01:44:36	MARGAON PH	Item Dispatched
29/07/2022	01:03:40	MARGAON PH	Item Bagged
28/07/2022	23:19:20	MARGAON PH	Item Received
28/07/2022	12:53:02	Margao H.O	Item Booked



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BEFORE THE NATIONAL GREEN TRIBUNAL
SITTING AT PUNE

1036

APPEAL NO. 20 OF 2022

Paul Lobo and Ors).... Appellants

Versus

Goa Coastal Zone Management Authority and Anr)
...Respondents



AFFIDAVIT OF SERVICE

On this dated 9th August 2022



ADVOCATES FOR THE APPLICANTS

1st Floor, Masjid Manor Building
16 Homi Modi Street
Fort, Mumbai -400023
Email: ronita.b6@gmail.com
Mobile No. 9920097464
Advocate Code No. I20386



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